

(b) if so, what action has Government taken to correct the erroneous formula and how much time will it take to rectify the formula; and

(c) whether a reference from a Member of Parliament on the subject is pending disposal in the Ministry?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):
(a) to (c) A reference on the issue was received, which was examined in consultation with the Land and Development Office (L&DO) and the formula for calculation of conversion fee from leasehold to freehold, was found to be correct. As such, the matter is not pending for disposal in the Ministry.

Funds crunch for Vijayawada metro project

620. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Vijayawada Metro Project has been hit by funds crunch; and

(b) if so, what steps Government is taking to speed up the work?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):
(a) No, Sir.

(b) Does not arise.

Illegal construction business

†621. SHRI LAL SINH VADODIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the business of illegal construction is flourishing in various parts of the country;

(b) if so, whether Government is considering to take any concrete step in order to curb it; and

(c) if so, the details thereof and by when such steps will be taken and if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):
(a) Urban Development is a State subject and all kinds of construction activities are regulated by the specific Building Bye Laws of the respective State or city.

† Original notice of the question was received in Hindi.